

SUPREME COURT OF INDIA

Govt.of NCT of Delhi Through Secretary, Land & Building Department

Vs.

Govind Ram & Anr.

C.A.No.12076 of 2016

(Kurian Joseph and R.F.Nariman,JJ.,)

08.12.2016

JUDGMENT

Kurian Joseph,J.,
SLP.(Civil)No.36628 of 2016

1. Delay condoned.
2. Leave granted.
3. It is brought to our notice that the appeals on identical issues, filed by the Delhi Development Authority have already been dismissed by this Court. Therefore, reserving the liberty for fresh acquisition within a period of one year granted in the said appeals, these appeals are also dismissed.
4. No costs.